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# THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

TODEISHED BY MOTHORITY

No. 8] HYDERABAD, SATURDAY, OCTOBER 8, 2016.

### TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 8th October, 2016 being published under article 348 (3) of the Constitution of India for general information:

**TELANGANA ORDINANCE No. 8 OF 2016.** 

Promulgated by the Governor in the Sixty-seventh Year of the Republic of India.

AN ORDINANCE TO PROVIDE FOR THE ESTABLISHMENT OF NIZAMABAD POLICE COMMISSIONERATE FOR THE METROPOLITAN AREA OF NIZAMABAD AND FOR THE MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

WHEREAS, under sub-section (1) of section 8 of the Code of Criminal Procedure, 1973, the Government is empowered to declare any area in the State comprising a City or Town whose population exceeds one million, as a Metropolitan area;

And whereas, in view of the rapid urbanization, the Government, in exercise of the powers conferred under sub-section (1) of section 8 of the Code of Criminal Procedure, 1973, have in G.O.Ms.No. 163, Home (Legal) Department dated. 26.09.2016, declared the police stations under the Divisions of Nizamabad, Armoor, Bodhan as Metropolitan Area of Nizamabad for the purpose of the said code;

And whereas, from the point of view of prevention of crime, maintenance of law and order and to tackle problems of growing urbanisation, the Government have decided to establish a separate Commissionerate to maintain the law and order in the Nizamabad Metropolitan Area, from the point of view of the administrative convenience and geographic back-ground;

And whereas, it has been decided to give effect to the above decision immediately;

AND WHEREAS, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title, extent and commencement.

- 1. (1) This Ordinance may be called the Nizamabad (Metropolitan Area) Police Ordinance, 2016.
- (2) It extends to the limits of Nizamabad Metropolitan Area, declared by the Government by notification.
  - (3) It shall come into force at once.

- 2. (1) In this Ordinance, unless the context otherwise requires,-
- Defini-
- (a) "Nizamabad Metropolitan Area" means, the areas notified by the Government in this behalf:
- (b) "Commissioner" means, Commissioner of Police appointed by the Government under section 5 of the Ordinance and the word "Commissionerate" shall be construed accordingly;
- (c) "Collector and District Magistrate" means the District Collector and the District Magistrate of the concerned District;
- (d) "Government" means, the State Government of Telangana;
- (e) "Notification" means, a notification published in the Telangana Gazette and the word "notified" shall be construed accordingly;
- (f) "prescribed" means prescribed by rules under this Ordinance.
- (2) The words and expressions used in this Ordinance and not defined, but defined in the Hyderabad City Police Act 1348 F, shall have the meanings respectively assigned to them in the said Act.

Act IX of 1348 F.

3. (1) With effect from the commencement of this Ordinance, the areas as notified by the Government as Nizamabad Metropolitan Area under section 8 of the Code of Criminal Procedure, 1973, shall be the Nizamabad Police Commissionerate for the purpose of this Ordinance, and on such commencement the Nizamabad Police Commissionerate shall be deemed to have been established for the said Metropolitan Area of Nizamabad:

Establishment of Nizamabad Police Commi ssionerate for the Metropolitan Area of Nizamabad. Central Act 2 of 1974.

Provided that the Government may, from time to time, after consultation with the Collector and District Magistrate and Commissioner, by notification in the Telangana Gazette, alter the limits of the Commissionerate

constituted under this sub-section so as to include therein or to exclude therefrom the areas specified in the notification:

Provided further that the power to issue a notification under this sub-section shall be subject to previous publication.

Act X of 1329 F.

- (2). Subject to the provisions of sub-sections (3) and (4), the Telangana District Police Act, 1329 F, shall with effect from the commencement of this Ordinance, cease to apply to the Nizamabad Metropolitan Area.
  - (3) Such cessation shall not effect,-

Act X of 1329 F.

- (a) the previous operation of the Telangana District Police Act, 1329 F in respect of the areas within the Metropolitan area of Nizamabad;
- (b) any penalty, forfeiture or punishment incurred in respect of any offences committed under the provisions of the Telangana District Police Act, 1329 F; or

Act X of 1329 F.

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment and any such penalty, forfeiture or punishment may be imposed as if this Ordinance had not been promulgated.

Act X of 1329.

(4) Notwithstanding anything contained in subsection (2), all notifications, rules, regulations, orders, directions, and powers made, issued or conferred under the provisions of the Telangana District Police Act, 1329 F, and in force at the commencement of this Ordinance, shall so far as they are not inconsistent with the provisions of this Ordinance continue to be in force in the Nizamabad Metropolitan Area, until they are replaced by the notification, rules, regulations, orders, directions and powers to be made or issued or conferred under this Ordinance.

Organisation of Police. 4. (1) With effect from the date of commencement of this Ordinance, the Police Force functioning in the Nizamabad Metropolitan area shall be deemed to be the Police Force of such Metropolitan area.

- (2) Notwithstanding anything contained in subsection (1), it shall be competent for the Government to appoint any Police Force as may be prescribed in this behalf from time to time.
- 5. (1) The control and supervision of Police Force specified under section 4 shall, subject to the orders of the Government, be vested in an officer, who shall be called the Commissioner of Nizamabad for the metropolitan area and who may, from time to time, be appointed and removed by the Government.

Appointment removal of Police Commissioner.

- (2) The Headquarters of the Commissionerate shall be at Nizamabad or at such other place as may be notified.
- (3) The Commissioner shall be designated as Commissioner of Police and Additional District Magistrate, Nizamabad.
- 6. (1) The Government may, from time to time, appoint one or more Deputy Commissioners and one or more Assistant Commissioners or may remove any Deputy Commissioner or Assistant Commissioner so appointed.

Appointment of Deputy Commissioner and Assistant Commissioner.

(2) Every such Deputy Commissioner shall, subject to the orders of the Commissioner, be competent to exercise all powers or perform some of the duties which are required to be performed by the Commissioner under this Ordinance or any other enactment for the time being in force, and every Assistant Commissioner of Police appointed under sub-section (1) shall exercise such powers or perform such duties as may from time to time be conferred upon or assigned to him by the Commissioner:

Provided that the Deputy Commissioner and Assistant Commissioner shall not exercise the powers regarding making rules for regulation of traffic and for preservation of orders and judicial powers of superior police officer, vested in the Commissioner.

Application of the provisions of the Hyderabad City Police Act, 1348 F. Act IX of 1348 F.

- 7. (1) Save as otherwise expressly provided herein, all the provisions of the Hyderabad City Police Act, 1348 F, (hereinafter in this section called "the said Act") including the provisions relating to make rules for regulation of traffic and for preservation of orders and giving directions to public are hereby extended to and shall apply *mutatis mutandis* to the Nizamabad Commissionerate and the said Act shall, in relation to the Commissionerate be read and construed as if the provisions of the said Act had formed part of this Ordinance.
- (2) The Commissioner and the Deputy Commissioners of Police of Nizamabad Police Commissionerate shall exercise the powers of the District Magistrate under section 47 of the Hyderabad City Police Act, 1348 F in the limits of urban police stations as may be notified by the Government, from time to time, in consultation with the Collector and District Magistrate / Commissioner of Police.

Act IX of 1348 F.

Act IX of 1348 F.

- (3) For the purpose of facilitating the application of the provisions of the Hyderabad City Police Act, 1348 F. to the Nizamabad Commissionerate, the Government may, by notification, make such adaptations and modifications of the said Act and rules, notifications, regulations, orders, directions made thereunder whether by way of repealing, amending or suspending any provision thereof as may be necessary or expedient and thereupon the said Act and the rules, notifications, regulations, orders and directions made thereunder, shall apply to the Nizamabad Commissionerate, subject to the adaptation and modifications so made.
- (4) Notwithstanding that no provision or insufficient provision has been made under sub-section (3) for the adaptation of the provisions of the said Act, rules, notifications, regulations, orders and directions made

thereunder, any Court, Tribunal or authority, required or empowered to enforce those provisions may, for the purpose of facilitating their application to the Commissionerate, construe these provisions in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the Court, Tribunal or Authority.

8. (1) If any difficulty arises in giving effect to the Power to provisions of this Ordinance, the Government may, by notification in the Telangana Gazette do anything not inconsistent with such provisions which appear to them to be expedient or necessary for the purpose of removing the difficulty.

remove dificulty.

- (2) Every notification issued under this section shall be laid before the Legislature of the State as soon as possible after it is issued and if the Legislature agrees in making any modification in the notification or in the annulment of the notification, the notification shall thereafter have effect only in such modified form or stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.
- 9. The Government may, from time to time, give such directions not inconsistent with the provisions of the Ordinance or the rules made thereunder to the Nizamabad Commissionerate as it may consider necessary for carrying out the purposes of this Ordinance.

Power to give directions.

10. (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Ordinance.

Power to make rules.

(2) Every rule made under this Ordinance shall immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following the Legislature agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Amend-X of 1329 Fasli.

11. In the Telangana District Police Act, 1329 F, in ment of Act section 1, for the words "and the Karimnagar Metropolitan Area" the words "the Karimnagar Metropolitan Area and the Nizamabad Metropolitan Area" shall be substituted.

> E.S.L. NARASIMHAN, Governor of Telangana.

#### A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.



### PART IV-B EXTRAORDINARY

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No. 8] HYDERABAD, SATURDAY, OCTOBER 8, 2016.

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

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1348 çeţÜÎÌZ° 90¢ ^pr0¢\$\$.

1348 çeçü Î Î Z° 906 ^br06\$\$.

- (4) ÜŞHAŞ PEŞ ° ... ŞEPÊŞ ÎŞ ÉŞ ° M... ŞEPÂŞ PÜŞ PEŞ A ÇÂŞ PÊŞ, Ѱ ÄŞHAŞ BEŞ EŞ, ETAĞHE BİŞÇÂŞ BƏŞÜNDE EŞ ÇÇ ÇEŞHAŞ BİŞÜNDE BİZ ABŞÜNDEŞ BƏŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZ BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİŞÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE BİZÜNDE BİŞÜNDE B
- 8. (1) D A§éÅŞÍĞILE ĪͬNE°°...ŞEÞĒŢŠ AÐŞËŞÇĀŞĞŢŞSTÌZ
  HŞÝ°\_NESP HĀRPYÞŢÞØ, {Ç;\$\$"ÞÓÐE "PË...V>×ý Vōgýnr\$ÌZ A«`Ü\*^ÞŢÞ
  ŞéÓÆ, Asýt°°...ŞEÞĒNE AÜ...VæPÐE V> ÌÿNES...yé B \_NESPŢÞS
  "ÖËW...^Þ\$rNE AÐÞÜÆÐBS° ÌÿNE EÇÄJI-NEBS° "PÐSSNES "Ø^Þ\$TÞSÝT
  °°...ŞEÞĒŢS ^ÞÄJSÐÞÞSĀŢS.

\_M\$P˯**þ\$** ™ÖËW... ^**þ\$rM\$** A«`M•**Æ**‡\$\$.

(2) D & C postupe the stage & put post A & U \* p passée ° ° gê & put pope... propriété passée ° ° gê & put pope... propriété passée pas

**B\$\(\bar{0}\)\(\bar{0** 

9. (P; 15 TPODE, BÄJT ÜDEÄKSDEE. SES D ASÉÅSÞÖNDE ÄJENDE (PÄJT FINDE ËJES ÞAÐAÐARSAI NAS D ASÉÅSÞÖNDE ÌZ°
°°...SÆÞËS DESÇÄJE Sɰ 'NI...SÆ 'ÞÄJS' YÞE "ÄJSDESDE ËNAS AÜ...VÆÐÐE V> ÌJÍ ÞESJÍ ÐESÇÄJE AÐÐÜRÐES° ¿ÉÑ....'ÞS-ÞESJÍ BSÞÖNDE ËJES "GÉÐE" »ÉSES NAOSÐI ÞAÐFÜRÐUES DÄJSÐEÞSA ÞES.

°Äø\$Ðþ\$ Ðþ\$\$Ë\$ ^þÄø\$\$广**M**\$ A«'M-**A**Ðb\$\$.

- 10. (1) D A§éŧþÔJP# (PÄJ\*T JØJP-˰²...sÿ° V>° ÌJVÐ ĐÉSŸÌZ ÞÞSYÐTÞÞ>° TÄJÐÐÞJÐSATNÐ (P¿JÞTÞÓJP- A«Ü,\*\*)† TÞŞÉÓÆ>°ÄJÐÐÐÞ-Ë\$ ÞÄJÐÐÞBATJÐS.
- (2) D ASÉRDONDO MILSE DU PRET ARBRIDO PESAS POR B

  A HORDO IZ PRA A A HORDO PESAS POR B

  A HORDO IZ PRA A A HORDO PESAS PESAS POR B

  A HORDO IZ PRA A A HORDO PESAS PESAS POR B

  A HORDO IZ PRA A A HORDO PESAS PE

11. "DË...\>×ý hÌể ´û Lậ\$ ^þrth>, 1329 cự là Aý-MB 1th> 1329 φÎÌZ° 10Đ¢ ¿Shape-Ends °ShsEs√ "NaE... | pháng thá à | phánge {´e... "Pole- thá ÇÄJH- ′hrthss hná **°gêDe\*»ê\$B\$D\$\$a^baba**e(´ë...**"PDe**~«A**b\$Ç\$BDe**~Ë**b\$**E...**^bDahji\$. <sup>ÜDH</sup>A**eyj.

> C.GÜ.GÌÆÞÆÜ..ÞýÆ ™DË...V>×ý **Væþa**kAns.

H. Ÿ...!VSÙ ANA **€;#"pólk/på\$pÇ0,** "éÅÄ**#£PÅ®bà/på\$**\$Ë\$, Û-**Û-ÞÍÐÀÐ**ÀA**AÐÐ**SSËSÐSÇÁMAS ÉÅÁMA ÉËÐ, ⁻éÅÄøÔ>Q.